

[Shri Daman Bhattacharya]

This Committee will not give the real benefit and justice to the employees. The real intention behind it is to freeze the wages of the working people.

With these words, I conclude my speech with the same point with which I started and that is that there is no difference to be found between the budget that was presented by Mr Patel and the budget of Mr C Subramaniam, the former Finance Minister. We may say that it is old wine in new bottles—the same practice, the same method, the same policy. So I will humbly request the Janata Government to objectively analyse the situation and see that people do not get frustrated as a result of the high hopes that they had put on you and you should try to fulfil your promises and the assurances given by you to the people in a good gesture by a radical change in your fiscal policy.

श्री कन्नूचाल हेमराज जैन (बाराघाट)
महापति महोदय मंग व्यख्या का प्रश्न है। सामान्य बजट पर यहाँ चर्चा चल रही है। 60 करोड़ जनता के लिए प्रॉब्लेम पर बजट का विषय चल रहा है। इस चर्चा पर दम्यान इस मदन में पूरा मन्त्रिमण न बैठे लक्षण प्रमुख विभाग जा हैं वह मैं गिनना देना हूँ। जैसे इण्डिया उद्योग व गिन्ना, पैट्रोलियम तथा रसायन आदि मन्त्रालय के प्रतिनिधि यहाँ बैठे और उन व विभाग व जो मैं क्रेडिट हैं वे भी यहाँ बैठें तब तो मन्त्रिमण जा आनी भावनाय यहाँ जाहिं कर रह है उन का कोई अर्थ निकलना। इन तरह की व्यख्या मैं आप से चाहता हूँ।

महापति महोदय यहाँ एक मिनिस्ट्र हो सब को इंटर्रप्ट करना है क्या है कन्विक्ट रेम्पोनिबिलिटी है। आर मव यहाँ बैठें तो काम कौन करेगा।

SHRI KANWAR LAL GUPTA
Technically, you are right, there is one Cabinet Minister But the Minis-

ters representing all economic Ministries should sit. It is very important I agree with the hon Member. May I request the Home Minister to convey the feelings of the House to the other Ministers?

MR CHAIRMAN If the Home Minister is present, then it is sufficient.

16 57 hrs

STATEMENT RE INTERIM REPORT GIVEN BY THE SHAH COMMISSION OF INQUIRY

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):
Sir, I have just been informed that the first interim report of the Shah Commission of Inquiry appointed under Section 3 of the Commissions of Inquiry Act 1952 has been received in the Home Ministry. I thought I should share this information with the Members before it appears in the Press tomorrow. We will examine the report as early as possible and take follow-up action in consultation with the Ministry of Law.

SHRI VASANT SATHE (Akola)
Sir I want to make a submission. The other day,

MR CHAIRMAN If I give you permission then other Members also would like to speak.

SHRI VASANT SATHE I am on a point of order.

DR MURLI MANOHAR JOSHI (Almora) Under what rule?

SHRI VASANT SATHE I have to tell the Speaker not you. Sir the other day, the Speaker was pleased to observe when Mr Raj Narain wanted to place the interim report (Interruptions) Let me make my submission.

DR MURLI MANOHAR JOSHI I am on a point of order. Under what rule is he making this submission?

SHRI VASANT SATHE: He says that he has received the interim report....

DR. MURLI MANOHAR JOSHI: I am on a point of order. Under what rule is he making his submission?

SHRI VASANT SATHE: Rule 376.

MR. CHAIRMAN: Rule 372 reads as follows:—

“A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made.”

SHRI VASANT SATHE: This is not a statement under that rule. What is this statement? He has only informed the House.... (Interruptions).

DR. MURLI MANOHAR JOSHI: He should not be allowed to take the time of the House.

SHRI VASANT SATHE: No interim report should be placed even tomorrow. He has informed the House that the interim report will be placed before the House tomorrow. (Interruptions) The interim report should not appear in the newspaper unless.... (Interruptions).

MR. CHAIRMAN: He has not made any statement. He has only informed us about the receipt of the report.

SHRI VASANT SATHE: I want to know this, whether the interim report will be made public tomorrow.

DR. MURLI MANOHAR JOSHI: He cannot be allowed to speak....

SHRI VASANT SATHE: I do not mind any bogus report being received by the Government from the Shah Commission.... (Interruptions).

श्री भारत भूषण (नैनीताल) : सभापति महोदय, शाह कमीशन के बारे में इस तरह की बात करना सदन की मर्यादा के बाहर है...

जिन्होंने खून पिया है, वे इस तरह की बातें करें... (व्यवधान) ...

SHRI KANWAR LAL GUPTA (Delhi Sadar): He has just informed the House about the receipt of the report. He has not stated anything more.... (Interruptions).

17 hrs.

SHRI VASANT SATHE: It is all one-sided **the Shah Commission; I say this. (Interruptions). I didn't say so. I have not said he is** you have said it. Mr. Raj Narain has called Shah** (Interruptions).

MR. CHAIRMAN: He is a point of order. (Interruptions).

साठे साहब, आप बैठिए।... (व्यवधान)।
क्यों गड़बड़ करते हैं, आप जरा बैठिये।

If there is anything I will see.

SHRI KANWAR LAL GUPTA: He has used the word** against the Shah Commission. That word should be expunged.

SHRI VASANT SATHE: Whq? It is not derogatory. It cannot be expunged

सभापति महोदय : एकसपंज कहेगा जो कुछ भी है।

श्री कंवरलाल गुप्त : हां, एकसपंज कीजिए।

SHRI VASANT SATHE: It cannot be expunged under Rule 383, because it is not derogatory.

SHRI SHYAMNANDAN MISHRA (Begusarai): The hon. Minister has conveyed two things to the House, that the interim Report had been submitted and that the Government would examine the Report as early as possible. But what information he

**Expunged as ordered by the Chair.

[Shri Shyamnandan Mishra]

has withheld from House is that he has not told the House when he would place the interim Report on the Table of the House. And then, we also do not know when the Report was submitted to the Home Minister—whether he has already taken a great deal of time, one does not know. When was the Report submitted? We would like to know whether he has been expeditious.

SHRI CHARAN SINGH: The Report was received only today, just before 12 o'clock.

As for the laying of the Report on the Table of the House, it would take at least three weeks. It would have to be translated and a summary had to be prepared and put before the Cabinet and then alone it will be put before the House.

SHRI SHYAMNANDAN MISHRA: Only one think more—since I was interrupted. It was also reported some time back that some of the recommendations or findings of the Shah Commission have been of a final nature and not of an interim nature. This has come out in the papers. The House would like to know whether the entire Report is of an interim nature or some part of it is of a final nature.

SHRI KANWAR LAL GUPTA: I want to know from the Hon. Home Minister....

समापति महोदय : इस में ज्यादा कुछ फायदा नहीं। (स्वबधान)।

I am not allowing any discussion on this question. (Interruptions). Mr. Murali Manohar Joshi.

17.40 hrs.

GENERAL BUDGET, 1978-79—
GENERAL DISCUSSION—Contd.

डा० भरती मनोहर जोशी (प्रलमोडा) :
समापति जी, मैं 1978-79 के बजट पर वित्त

मंत्री जी का समर्थन करने के लिए बका हुआ हूँ।

इस बजट के बारे में विरोधी पक्ष की तरफ से कुछ-दर-तक मैंने आलोचनाएँ सुनीं। कृतपूर्व वित्त मंत्री श्री सी० सुब्रह्मण्यम् ने जो बर्क दिए हैं, बड़े खेद के साथ कहना पड़ता है कि वे बहुत ही निरर्थक हैं। उन्होंने यह कहा कि जो बचत थी, वह निदेश से उधारा बड़ा गई और पिछले साल भर में उन्होंने कहा कि औद्योगिक क्षेत्र में कोई खास प्रगति इसलिए नहीं हुई है क्योंकि पूंजी का निवेश नहीं किया जा सका। रुपया उपलब्ध था लेकिन लगाये जाने के लिए क्षेत्र सामने नहीं था।

अब यह एक बड़ी मजदूर बात उन्होंने कही। इसका मतलब यह है कि औद्योगिक प्रगति इसलिए नहीं हुई कि उद्योगों में मन्दी थी। उन्होंने यह स्वीकार किया कि लोगों का क्रय शक्ति कम था, परचेजिच पावर कम था और क्रय शक्ति कम था तो क्यों कम था? भारतवर्ष में 80 प्रतिशत व्यक्ति देहातों में, किसान और गरीब मजदूर रहते हैं। भारतवर्ष का क्रयशक्ति तभी बढ़ सकती है जब कि देहात के उन गरीब किसान और मजदूर का क्रय शक्ति बढ़े। इसलिए यह आवश्यक है कि 1978-79 के बजट में उन बातों का प्रावधान किया जाए जिनसे ग्रामीण क्षेत्रों में क्रय शक्ति बढ़े।

मैं समझता हूँ कि कृषि, विद्युत शक्ति, विकास खण्ड का परियोजनाओं के लिए जो प्रावधान किया गया है वह ग्रामीण क्षेत्र का क्रय शक्ति को एक तरफ बढ़ाता है और उद्योगों का विस्तार दूसरी तरफ करता है। जब ग्रामीण विद्युतीकरण होगा, बिजली की लाइनें गांवों में जाएंगी, तो कौन काम करेगा? किसे काम मिलेगा, गांव के भाई को काम मिलेगा। जब सिंचाई की योजनाएँ गांवों में जाएंगी, किसे देना है? गांव के भाईयों को काम मिलेगा। जब आल बेबर, हरनीसम में काम आने लगे, रूफ रूफ रूफ की काम